

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.996 OF 2008
[Arising out of SLP(Crl.)No.4653 of 2008

RANVIR SINGH RATHI

Appellant(s)

VERSUS

COMMR.OF DELHI POLICE & ANR.

Respondent(s)

ORDER

Leave granted.

Having heard learned counsel for the State of U.P., learned additional Solicitor General and the appellant-in-person, we dispose of this appeal with a direction upon the State of U.P. to provide necessary security and protection to the appellant, when he intends to visit Poindry, district Bulandshahar, in connection with the consolidation proceedings, which are being conducted in the aforesaid place. The appellant shall provide the learned counsel appearing for the State of U.P., with a schedule of his intention to visit the aforesaid area, and upon such schedule being provided, the State shall make all necessary arrangements to provide such protection and security to the appellant from the

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border of the State of U.P. and Delhi upto the Poindry and back to the borders of the State of Delhi and U.P. Such protection would be made available on payment of usual costs by the appellant.

.....J
(ALTAMAS KABIR)

.....J
(G.S. SINGHVI)

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4653/2008

(From the judgement and order dated 25/06/2008 in WPCRL No.
802/2008 of The HIGH COURT OF DELHI AT N. DELHI)

RANVIR SINGH RATHI

Petitioner(s)

VERSUS

COMMR.OF DELHI POLICE & ANR.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned
Judgment)

Date: 03/07/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE G.S. SINGHVI
(VACATION BENCH)

For Petitioner(s)

Appellant-In-Person.

For Respondent(s)

Mr. R.K. Gupta, Adv.
Mr. Rajeev Dubey, Adv.
Mr. Kamalendra Mishra, Adv.

UPON hearing counsel the Court made the following

ORDER

Leave granted.

The appeal is disposed of in terms of the signed order.

(Sheetal Dhingra)

(Kanwal Singh)

Court Master

Court Master

[the order may be given dasti, if possible.]